

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

OA No.3165/2018

New Delhi this the 27<sup>th</sup> day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)**

Pratyancha Sharma, age 23, Group-B,  
D/o Shri Suresh Kumar,  
R/o B-73/1, Jai Nagar,  
Near Jain Sathanak,  
Karala, Delhi-110081,  
Post: Asst. Nursery Teacher. ...Applicant

(By advocate: Mr. Sukreet Khandelwal)

**VERSUS**

1. Govt of NCT of Delhi  
Through the Chief Secretary to  
Education Ministry of Delhi,  
Department of Delhi,  
Directorate of Education,  
New Delhi, Old Secretariat, Near  
Vidhan Sabha, Civil Lines,  
New Delhi. ...Respondents
2. Delhi Subordinate Services  
Selection Board,  
Through Secretary, FC-18  
Institutional Area,  
Karkardooma, New Delhi. ...Respondents

**:ORDER (Oral):**

**HON'BLE SHRI V. AJAY KUMAR, MEMBER (J):**

Heard the learned counsel for the applicant.

2. It is submitted that the applicant, who belongs to general category, applied for the selection to the post of Assistant Teacher (Nursery) in Directorate of Education Post Code 03/13 and participated in the selection process for the same. As per the notice dated 22.07.2015, the applicant secured 116.25 marks. The respondents, vide Public Notice dated 10.01.2017 (Annexure-A/5), declared that the cut-off marks for UR category are 113.75 and the applicant was shortlisted/selected. However, the

respondents, vide the revised result dated 07.03.2017, along with others who secured more marks and persons in other categories also short-listed some candidates, under general category, who have scored the same marks, i.e. 116.25, but not short-listed the applicant. They have again published another result on 26.03.2018 and selected another candidate in UR category, who has obtained 116.25 marks. As the applicant also scored 116.25 marks, she is also entitled to be short-listed even in the revised result. The applicant made a representation dated 11.05.2018 (Annexure-A/9) and requested that since certain vacancies in UR category are still available, the case of the applicant may also be considered. However, no response has been given by the respondents till date.

3. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the 2<sup>nd</sup> respondent to consider Annexure A-9 representation dated 11.05.2018 of the applicant and to pass an appropriate speaking and reasoned order thereon, within 60 days from the date of receipt of copy of this order, in accordance with law. Till then, respondents shall keep one post of Assistant Teacher (Nursery), Post Code 03/13 unfilled. No costs.

**(PRAVEEN MAHAJAN)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

/jk/

